

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SIPANI ONLINE PRIVATE LIMITED.		
RELEVANT PARTICULARS		
1	Name of corporate debtor	Sipani Online Private Limited
2	Date of incorporation of corporate debtor	07/10/2015
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Bangalore, Karnataka.
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74900KA2015PTC083186
5	Address of the registered office and principal office (if any) of corporate debtor	PO Box.7611, 7th Mile, Near Arkere Gate, L&T South City Road, Bannerghatta Road, Bangalore Karnataka 560076 India.
6	Insolvency commencement date in respect of corporate debtor	Order Date: 18-07-2019 Order Received Date: 07-08-2019 Insolvency Commencement Date:07-08-2019.
7	Estimated date of closure of insolvency resolution process	03-02-2020 (180 Days from 07-08-2019)
8	Name and registration number of the insolvency professional acting as interim resolution professional	KONDURU PRASANTH RAJU IBBI/IPA-002/ IP-N00708/ 2018-2019/12200
9	Address and e-mail of the interim resolution professional, as registered with the Board	B-804, SHRIRAM SUHAANA APARTMENTS, HAROHALLI, NAGENAHALLI GATE, YELAHANKA, BANGALORE, KARNATAKA 560064. ipraju@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	No.2, 2nd floor, 14th Cross, Dasara Halli Main Road, Bhuvanewari Nagar, Kempapura, Hebbal, Bangalore- 560024 (land Mark: Near More Mega Store, Above Ganga Bakers) sipaniclaims@gmail.com
11	Last date for submission of claims	21-08-2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads . Physical Address: Not Applicable.
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SIPANI ONLINE PRIVATE LIMITED on 07-08-2019.</p> <p>The creditors of SIPANI ONLINE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 21-08-2019 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p style="text-align: right;">Name and Signature of Interim Resolution Professional: KONDURU PRASANTH RAJU, IBBI/IPA-002/IP-N00708/2018-2019/12200.</p> <p>Date: 08-08-2019, Place: Bengaluru</p>		

